

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

RAJYA SABHA
UNSTARRED QUESTION NO. 744
TO BE ANSWERED ON 02.12.2024

EFFECTIVENESS OF MSME SAMADHAAN PORTAL IN TELANGANA

744. SHRI RAVI CHANDRA Vaddiraju:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Ministry is actively monitoring the effectiveness of the MSME SAMADHAAN portal in ensuring timely payment settlements for Micro and Small Enterprises (MSEs) in the country, particularly in Telangana;
- (b) if not, details on any specific measures being considered to address persistent delays in payments to Telangana-based MSEs;
- (c) whether there is any plan to address the high volume of unresolved grievances on the CGGRAMS platform, particularly for cases in Telangana; and
- (d) if not, the steps being proposed to streamline the grievance redressal process and enhance responsiveness in Telangana?

ANSWER

MINISTER OF STATE FOR MICRO, SMALL AND MEDIUM ENTERPRISES
(SUSHRI SHOBHA KARANDLAJE)

(a) & (b): The Government of India has taken a number of steps and initiatives to ensure timely payment settlements for Micro and Small Enterprises (MSEs) by buyers across the country, including Telangana. Some of them are as follows:

- i. Under the provisions of the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, Micro & Small Enterprises Facilitation Councils (MSEFCs) have been set up in States/UTs to deal with cases of delayed payments of Micro and Small Enterprises (MSEs).
- ii. Ministry of MSME launched SAMADHAAN Portal on 30.10.2017 (<http://samadhaan.msme.gov.in/MyMSME/MSEFC/MSEFCWelcomer.aspx>) for monitoring of outstanding dues to MSEs from the buyers of goods and services.
- iii. The Ministry of MSME created a special sub-portal within SAMADHAAN Portal on 14.06.2020, after the Aatma Nirbhar Bharat announcements, for reporting the dues and monthly payments by Central Ministries/Department/Public Sector Enterprises to MSEEs.
- iv. The Ministry of MSME has requested States/UTs to set up more number of MSEFCs for quicker disposal of cases related to delayed payments. So far, 159 MSEFCs have been set up pan-India. In some of the States, more than one MSEFC have been set up. Presently, 07 MSEFCs are working in the State of Telangana.

- v. To enhance access to credit for MSMEs through digital platforms and other innovative mechanisms for facilitating MSMEs, Trade Receivables e Discounting System (TReDS), an electronic platform, facilitates the discounting of trade receivables of MSMEs through multiple financiers. To unlock their working capital by converting their trade receivables into cash the Government of India has announced to reduce the turnover threshold of buyers for mandatory onboarding on the TReDS platform from Rs. 500 crore to Rs. 250 crore.
- vi. As per the Notification S.O. 5622(E) dated 02.11.2018 of Ministry of Micro, Small and Medium Enterprises, companies which get supplies of goods or services from MSEs and whose payment to MSEs exceeds 45 days from the date of acceptance or the date of deemed acceptance of the goods or services, also need to submit a half yearly return to the Ministry of Corporate Affairs stating the amount of payments due and the reasons of the delay.

(c) & (d): CPGRAMS is a common open platform for registration of complaints by the citizens on any issue against any public authority in Central Government or States/UT. It provides role-based access to all Central Ministries/ Departments as well as States/UTs including Telangana. As per the Office Memorandum No. F. No. S-15/21/2021-(PG)-DARPG dated 23.08.2024, the maximum time for redressing a grievance, as advised by Department of Administrative Reforms and Public Grievances, for cases in CPGRAMS has been reduced to 21 days.
